

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (SOUTH)
DISTRICT COURT COMPLEX : SAKET, NEW DELHI

NOTICE

In pursuance of letter no. 476/G-2/Genl.-I/OC/SKC/DHC dated 02.02.2023 of the Deputy Registrar (Genl-I), Hon'ble High Court of Delhi, New Delhi, applications are invited on the prescribed proforma as per Annexure- I, from the advocates mainly practicing at Saket Court Complex, New Delhi who fulfill the eligibility criteria as per Annexure - II, for filling up 02 (two) positions of Oath Commissioners at Saket Court Complex, New Delhi.

Applications duly filled in the prescribed proforma should be submitted in the General Branch, South District, Saket Courts Complex, New Delhi on all working days between 10.00 A.M. to 05.00 P.M. latest by 04/03/2023 through Receipt and Issue Branch, (South District), Room No. 401, Saket Court Complex, New Delhi.


(Sandeep Yadav)

Link Officer In- Charge
General Branch (South)

For Principal District & Sessions Judge (South)

No. 1351-1370
102/R.15/Genl./SD/2023

Dated : 15/2/23

Copy forwarded for information and necessary action to :

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs) : Tis Hazari, Delhi.
3. The Secretaries of all Bar Associations at Saket, Tis Hazari, Karkardooma, Rohini, Dwarka and Patiala House Court Complexes with request to affix on notice boards.
4. Nodal Officer, Website Tis Hazari Court Complex, New Delhi with a request to upload the same on the website of Delhi District Courts, New Delhi.
5. Nodal Officer, Website Saket Court Complex, New Delhi with a request to upload the same on the website of Saket Court Complex, New Delhi.
6. The Public Relation Officer, Saket Court Complex, New Delhi.
7. PS to Ld. Principal District & Sessions Judge, South District, Saket Court Complex, New Delhi.
8. Care Taking Branches of all District Court Complexes, at Delhi with request to affix on notice boards.


(Sandeep Yadav)

Link Officer In- Charge
General Branch (South)

For Principal District & Sessions Judge (South)

10,

The Principal District & Sessions Judge (South),
Saket Court Complex, New Delhi.

Subject : Application for appointment of Oath Commissioner in Saket Courts, New Delhi.

1.	Name	
2.	Father's/Husband's Name	
3.	Date of Birth (DD-MM-YYYY)	
4.	Date of Enrollment as an Advocate with Bar Council of Delhi alongwith Enrollment No. (Attach Copy of Enrollment Certificate)	
5.	Name of Bar Association with which registered with membership No.	
6.	Average annual income (Attach Proof of Income on Affidavit clearly mentioning that "average annual income is not less than Rs 24,000/- per annum during the preceding two years" except in case of advocates with disability and lady Advocates who are divorcee/widow/single).	
7.	Residential Address with Telephone No.	
8.	Official Address with Telephone No.	
9.	Court where mainly practicing (Attach certificate issued by the Bar Association)	
10.	Whether earlier appointed as Oath Commissioners by Delhi High Court for any Courts of Delhi? If yes, give particulars.	
11.	Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi? If yes, give particulars.	
12.	Reference of two Advocates of ten years standing or of other respectable persons.	
13.	Whether applicant is Senior Citizen /lady Advocate who is divorcee/widow/single and person with disability. Please specify. (Senior citizens / lady Advocates who are divorcee or widowed and persons with disability shall furnish the requisite proof).	
14.	Any special reason which the applicant wants to adduce in support of his / her application.	
15.	E-Mail address	

Date :

Signature of Applicant

NOTE:- All fields are mandatory, please fill clearly and carefully in the provided box.

**Eligibility Criteria for the appointment of Oath Commissioners
at Saket Court Complex, New Delhi.**

- (1) An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocate applying for appointment in a particular Court complex, should be mainly practicing at the Said Complex.
- (2) The tenure of appointment of Oath Commissioner in all Courts shall be of 2 (two) years, unless otherwise ordered by the High Court.
- (3) An advocate can be considered for re-appointment' after a period of 3 years from conclusion of his/her earlier term.
- (4) The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs. 24,000/- per annum during the preceding two years.

In support of proof of income, the applicant shall file an affidavit in the absence of any other proof.

Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.

- (5) Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.